nd on the basis of the findings, proceedige were initiated against the concerned ssistant Manager-II on the grounds of on-maintenance of proper accounts in e godown. However, before completing e Enquiry, the Enquiry Officer resigned om the NCCF in May, 1987, NCCF is ow examining the case further

uspension of Assistant Manager of NCCE

3266 SHRI T. CHANDRASEKHAR EDDY · Will the Minister of FOOD ND CIVIL SUPPLIES be pleased to ite ·

- (a) whether it is a fact that an Assisit Manager II was placed under suspenn in February/March, 1980 for comtting serious bunglings for personal ns and cheating NCCF of huge value stocks by (i) replacing the entire cks of Cardamom and Drvfruits the 15th November. 1979 kept at idustan Cold Storage with the underghed bags. (ii) selling good quality of id Washed in the open market desched to his Centre at Lawrence Road 1 Shahdara Godown's despatch instrucs No. 2655 and 2658 both dated the 1 September, 1979 and 2664 dated the September, 1979 substituting it with h inferior quality stocks, and (iii) ving underweighment of 260 Kgs, of IONDS while affecting delivery to Super Cooperative Store: 500
 - i) if so, whether the charges were erly enquired into and what are the findings of the Enquiry Officer; and
 - whether this officer still continues to 1 the employment of NCCF in spite is serious involvement; if so, the reatherefor?

MINISTER IN THE IE DEPUTY STRY OF FOOD AND CIVIL LIES (SHRI D. L. BAITHA); (a) Sir.

and (c) The N.C.C.F. have re-I that the matter was enquired into ccording to the enquiry report, none charges excepting one for unaud withdrawal of stocks of dry caronmom, re-depositing the same

and incurring expenditure in this regard were proved The Officer was exonerated after the issue of a Warning to him to be careful in the discharge of his duties

to Questions

Removal of Encroachments on Storm water drains in Friends colony. New Delhi

3267. SHRI V. GOPALSAMY: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) whether Government have recently received complaints regarding blocking of storm water drains and sower lines and encroachments on car park area of the MIG. DDA Flats complex in A-Block, Friends Colony from the Residents Welfare Association: and
- (b) if so, what action has been taken, for removal of these encroachments and illegal constructions on the storm water drains and sewer lines and the parking area of the colony?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) Complaints received were regarding encroachment by way of chaija projection on the car parking area boundary wall and by way of filling earth in S.W. drains.

Encroachment of boundary wall and SW drains was removed immediately. Regarding encroachments by way of chaiia projection by the house builder, the matter concerns MCD who was informed by DDA there about on 4.12.86 to take immediate action.

Cost of edible oil purchased by STC from abroad

3268. SHRI SHANKER SINH VA-GHELA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

4.4

- (a) how much and at what average rate the State Trading Corporation purchased edible Oil from abroad during the last oil year and what was the landing price per MT;
- (b) what was the duty paid on an average for each tonne and what were the incidental charges of transportation etc.